

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-22(PB)/2018

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd
Vs
Value Infracon India Pvt. Ltd.

.... Petitioner
.... Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 15.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Mayank Mittal
For the Respondent :

ORDER

New IA-3511/2024

At request and by consent, list this application on **04.09.2024** for
consideration of maintainability.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

15.07.2024
Lalit